

Left-out pocket of Durga Park, Nasirpur  
 C&D Block, Molar Band Extension  
 F Block, West Vinod Nagar  
 Partap Garden, Bindapur Extension  
 Arvind Enclave, Amar Colony, Rohtak Road.  
 Bhagirathi Vihar  
 Raj Nagar Part-II Extension (Palam Colony)  
 Left-Out pocket of Sitapuri Colony, Dabri  
 Shiv Mandir Mohalla, Village Badli  
 Palam Vihar Colony Matiala Road, Palam  
 Sewak Park, 'C' Block, (Shiv Vihar colony) Najafgarh  
 Rajdhani Park Colony-Y  
 Nehru Vihar

1990

Chanakya Palace Phase II  
 Adhyapak Nagar, Najafgarh, Nangloi  
 Prajapati Colony, Uttam Nagar  
 Vishnu Vihar, V. Block, Sector A, Uttam Nagar  
 Sewak Park Colony  
 Friends Enclave, Sector 5 & 6, Sultanpuri Road  
 Sadh Nagar Part II, Block F  
 Pratap Vihar, Kiran Extension, Nangloi  
 Subhash Mohalla, North Ghonda, E Block, (Part)  
 Harijan Basti, Sudamapuri, Babarpur, Shahdara  
 Gali No. 1—8, Subhash Mohalla, North Ghonda  
 Cot. petters Basti, Hauz Rani, Malviya Nagar  
 Anand Vihar, Gurpreet Nagar, Uttam Nagar  
 West Kanti Nagar  
 Ganesh Nagar, Pandav Nagar  
 ABC&D Block, Khajoori Khas  
 Mahipalpur village extension  
 Vijay Enclave (C&D Block), Vinod Puri  
 O Block, Uttam Nagar Extension  
 E&F Block, Viswas Park, Uttam Nagar  
 Khajuri Extension, F Block  
 Mange Ram Park, Poothikalan  
 Badli Extension Part A, Outer Ring Road  
 Chandu Nagar  
 Kalkash Puri, West  
 Yadav Park, Nangloi  
 Left out pocket of Friends Enclave, East Nangloi  
 Mata Durga Mandir, Kondli  
 Mahavir Vihar  
 Pul Pehtad

31. Jagadamba Vihar
32. E&T Block, Dayal Park, West Sagarpur
33. Keshoram Park
34. Tamilar Enclave
35. Budh Vihar Colony
36. Tajpur Pahari
37. Left out pocket of Rajapuri, Uttam Nagar.

**Issue of LPG Transfer Vouchers**

3445. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have banned the practice of issuing Transfer Vouchers by the LPG dealers to any other gas agency by any consumer in Delhi;

(b) if so, the reasons therefor; and

(c) the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) No Sir.

(b) and (c) Does not arise.

[English]

**Daily flights between Delhi-Rajkot and Bombay-Rajkot**

3446. SHRI S. N. VEKARIA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether flights from Delhi to Rajkot have been discontinued;

(b) if so, the reasons therefor;

(c) whether the Government propose to introduce a daily flight from Rajkot-Delhi and Bombay-Rajkot in view of the demand of people and trader community; and

(d) if so, since when and if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) yes, Sir.

(b) Delhi-Rajkot flights were suspended in November, 1969 due to shortage of operating aircraft capacity.

(c) and (d) At present Indian Airlines and Vayudoot are operating services, three days a week and four days a

week respectively, between Bombay and Rajkot. Indian Airlines has a proposal to introduce a daily service between Bombay and Rajkot in the winter schedule of 1991.

Due to capacity constraints there are no plans to introduce services between Delhi and Rajkot.

#### **Additional Gas Terminals to Gujarat and Maharashtra**

3447. SHRI TEJSINHRAO BHONSLE:  
SHRI MUKUL WASNIK:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the production of natural gas and the areas from which it is being produced;

(b) the details of plans underway for increasing the production of natural gas;

(c) the places where the gas terminals are located from pumping the natural gas produced from Bombay High and other offshore regions;

(d) whether the Government have received requests from Maharashtra and Gujarat Governments to establish additional gas terminals in their States;

(e) if so, the action taken thereon;

(f) whether the Government of Maharashtra has promised to the ONGC/GAIL to allot land required for the purpose; and

(g) if so, the action taken by the Government in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) In 1990-91, 17998 million cubic metres of gas (gross) was produced from oil and gas fields located in the Western offshore, Gujarat, Assam, Tripura, Krishna Godavari basin in Andhra Pradesh and Cauvery basin in Tamil Nadu.

(b) A number of oil and gas development projects have been approved by the Government including Neelam, Mukta, Panna, additional development of LII and LIII reservoirs in Bombay High field.

(c) At Uran (Maharashtra) and Hazira (Gujarat).

(d) Yes, Sir.

(e) to (g) Action to acquire land at Usar in Maharashtra has been initiated.

The techno-economic feasibility of a terminal at Pipavav in Gujarat is under examination.

[Translation]

#### **Vayudoot service to Purnea, Bihar**

3448. SHRI SUKDEO PASWAN: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government propose to connect Purnea commissionerary of North Bihar with the Vayudoot services;

(b) if so, the time by which it is likely to be connected by air with other parts of the country; and

(c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) to (c) Due to the heavy losses being sustained by it, Vayudoot has been compelled to reduce its network drastically. The airlinking of new stations is not a feasible proposition for Vayudoot at the present juncture.

[English]

#### **Kuteer Jyoti Scheme**

3449. SHRI J. CHOKKA RAO: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether the Kuteer Jyoti Scheme has been started for the poor;

(b) if so, the amount allocated for this scheme;

(c) whether the Rural Electrification Corporation without releasing the entire funds to the S. E. Bs., have earned interest thereon and also deducted Rs. 5/- towards service charges from each beneficiary;

(d) if so, the details of the accumulated interest and deductions for the service charges;

(e) whether the Union Government propose to direct the R.E.C. to remit the interest and service charges to the concerned States;

(f) if so, the details thereof; and

(g) if not, the reasons therefor?